

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3136
ANSWERED ON:15.03.2011
PRIVATE SECURITY AGENCIES
Botcha Lakshmi Smt. Jhansi;McLeod Smt. Ingrid

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any mechanism to regulate the functioning of Private Security Agencies in the country including their recruitment and training; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Government has enacted the Private Security Agencies (Regulation) Act, 2005 for regulation of private security agencies. The Private Security Agencies Central Model Rules, 2006 notified by Central Government has been circulated amongst States for their guidance. As per Section 11(1) of the Private Security Agencies (Regulation) Act, 2005, the State Governments are required to frame rules which shall include the requirement of training of security guards. The Central Model rules notified by the Central Government, inter-alia, prescribe the period and broad subjects for security training, standard of physical fitness of private security guards, etc. The clause 5(1) of the Private Security Agencies Central Model Rules, 2006 provides for compulsory training for a minimum period of 100 hours of class room instructions and 60 hours of field training spread over at least 20 working days for security guards. The Ex-servicemen and former police personnel shall however be required to attend a condensed course only, of minimum forty hours of class room instructions and sixteen hours of field training spread over at least seven working days. The State Governments are required to either adopt Central Model rules or frame their own rules for carrying out the provisions of the Act. So far, 28 States/UTs have notified rules under the Private Security Agencies (Regulation) Act, 2005.